

LEGISLATIVE ASSEMBLY SECRETARIAT NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI-110054

SESSION REVIEW THIRD PART OF FIFTH SESSION (29.11.2024 TO 04.12.2024)

SUMMONS

Summons for the Third Part of Fifth Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 18.11.2024.

DURATION OF THE SESSION

Third Part of the Fifth Session of the Seventh Legislative Assembly was convened from 29.11.2024 and was adjourned sine-die by the Chair on 04.12.2024 after conducting 02 (Two) sittings on 29.11.2024 and 04.12.2024. The House conducted its business for 08 Hours 23 Minutes.

The Business conducted by the House during Third Part of Fifth Session is summarized below.

OBITUARY

The House paid homage on the demise of the following and observed two minutes silence as a mark of respect to the departed souls:

- 1. Shri Rattan Tata, Eminent Industrialist on 09/10/2024.
- 2. Armed Forces & Security Personnel and other people killed in various terrorist/naxalite attacks in Jammu & Kashmir and Chhattisgarh.
- 3. Persons killed in violence in Manipur.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule 280)

43 Notices for Special Mention were received during the Session. 19 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Short Duration Discussions (Rule 55)

- 1. On 29 November 2024, Shri Kuldeep Kumar, Hon'ble Member initiated discussion on the removal of Ten Thousand Bus Marshals, which has caused a threat to the safety of women in buses. 08 (Eight) Members, including Smt. Rakhi Birla, Hon'ble Deputy Speaker, Shri Vijender Gupta, Hon'ble Leader of Opposition and Shri Saurabh Bharadwaj, Hon'ble Minister, participated in the discussion. Smt. Atishi, Hon'ble Chief Minister replied to the discussion.
- 2. On 29 November 2024, Shri Ajay Dutt, Hon'ble Member initiated discussion on the shortage of personnel in Delhi Police and the increasing graph of crime due to the apathy of the Central Government towards the security of Delhi. 09 (Nine) Members, including Shri Manish Sisodia, Former Deputy Chief Minister, Shri Vijender Gupta, Hon'ble Leader of Opposition and Shri Arvind Kejriwal, Former Chief Minister, participated in the Discussion on 29.11.2024. The discussion continued on the next sitting and, thus, on 04.12.2024, 05 (Five) more Members including Smt. Rakhi Birla, Hon'ble Deputy Speaker participated in the discussion. Shri Saurabh Bharadwaj, Hon'ble Minister replied to the discussion.
- 3. On 04 December 2024, Shri Rohit Kumar, Hon'ble Member initiated discussion on the increasing sale and consumption of drugs in Delhi and inaction of Delhi Police in controlling it. 09 (Nine) Members, including Smt. Rakhi Birla, Hon'ble Deputy Speaker, Shri Vijender Gupta, Hon'ble Leader of Opposition and Shri Arvind Kejriwal, Former Chief Minister participated in the Discussion. Shri Gopal Rai, Hon'ble Minister replied to the discussion.

MOTION (RULE 183)

On 04 November, 2024, following Motions were moved with the leave of the House:

- 1. Shri Sanjeev Jha, Hon'ble Chairperson of Committee of Privileges moved that: "This House agrees that the Committee of Privileges of the next Assembly shall examine and report on the pending unfinished work of the present Committee of Privileges". The Motion was put to vote and adopted by voice-vote.
- 2. Sh. Rajesh Gupta, Hon'ble Chairperson of Committee on Petition moved that: "This House agrees that the Committee on Petitions of the next Assembly shall examine and report on the pending unfinished work of the present Committee on Petitions". The Motion was put to vote and adopted by voice-vote.
- 3. Smt. Bandana Kumari, Hon'ble Member moved that:

 "This House agrees that the Questions & Reference Committee of the next Assembly shall examine and report on the pending unfinished work of the present Questions & Reference Committee". The Motion was put to vote and adopted by voice-vote.

LEGISLATION

On 04 December 2024, Smt. Atishi, Hon'ble Minister of Finance presented the First batch of Supplementary Demands for Grants for the Financial Year 2024-2025. The Supplementary Demands were considered Demand-wise and passed by voicevote.

Hon'ble Minister of Finance also introduced the Delhi Appropriation (No.3) Bill, 2024. The Bill was considered clause wise and adopted by voice vote.

PAPERS LAID

- 1. On 29.11.2024, following Papers were laid on the Table of the House:-
 - I. 9th Annual Report of Delhi Technological University for the year 2022-2023 (English Version).
- II. CAG Audit Report on Annual Accounts of Delhi Technological University for the year 2019-2020 & 2020-2021 along with Action Taken Report (Hindi & English Version).
- III. Annual Report of Delhi Electricity Regulatory Commission (DERC) for the year 2021- 22 & 2022-23 (Hindi & English Version).
- IV. Notification No. F. 11(2086)/DERC/2022-23/C.F.No.7689/2430 dated 01/03/2024 regarding Delhi Electricity Regulatory Commission (Conduct of Business for Holding Inquiry by Adjudicating Officer) Regulations, 2023 (Hindi and English Version).
- V. Notification No. F. F3(629)/Tariff-Engg./DERC/2020-21/6910/808 dated 02/08/2024 regarding Delhi Electricity Regulatory Commission (Net Metering for Renewable Energy)(First Amendment), Regulations, 2024 (Hindi and English Version).
- VI. Notification No. F. 17(293)/Engg/DERC/2021-22/7147/745 dated 25/07/2024 regarding Delhi Electricity Regulatory Commission (Compensation to Victims of Electrical Accidents) Regulations, 2024 (Hindi and English Version).
- VII. Notification No. F. 11(2203)/DERC/2023-24/8014/533 dated 24/06/2024 regarding Delhi Electricity Regulatory Commission (Guidelines for establishment of the Forum and the Ombudsman for redressal of grievances of Electricity Consumers) Regulations, 2024 (Hindi and English Version)
 - VIII. Corrigendum No. F. 11(2203)/DERC/2023-24/8014/997 dated 03/09/2024 regarding Delhi Electricity Regulatory Commission (Guidelines for establishment of the Forum and the Ombudsman for redressal of grievances of Electricity Consumers) Regulations, 2024 (Hindi and English Version).
 - IX. 20th Annual Report of Indraprastha Power Generation Company Limited (IPGCL) for the year 2020-21 (Hindi & English Version).
 - X. 20th Annual Report of Pragati Power Corporation Limited (PPCL) for the year 2020-21 (Hindi & English Version).

- XI. Annual Report of Delhi Power Company Limited (DPCL) for the year 2019-20 & 2020- 21 (Hindi & English Version).
- 2. On 04.12.2024, following Papers were laid:
 - I. 1st Annual Report of Indira Gandhi Delhi Technical University for Women (IGDTUW) for the year August 2013 March 2017 (English Version).
 - II. 2nd Annual Report of Indira Gandhi Delhi Technical University for Women (IGDTUW) for the year April 2017- April 2018 (English Version).
 - III. 3rd Report of Indira Gandhi Delhi Technical University for Women (IGDTUW) for the year May 2018- December 2019 (English Version).
 - IV. 4th Annual Report of Indira Gandhi Delhi Technical University for Women (IGDTUW) for the year January 2020- December 2020 (English Version).
 - V. 5th Annual Report of Indira Gandhi Delhi Technical University for Women (IGDTUW) for the year January 2021- July 2022 (English Version).
 - VI. Annual Reports of Guru Gobind Singh Indraprastha University (GGSIPU) for the year 2016-17 to 2021-22 (Hindi & English Version).

RULING BY THE CHAIR

On 29.11.2024, the Chair gave a ruling that no business other than the business listed for the day will be taken up for discussion. The Chair further informed that as far as the Question Hour is concerned, it is necessary for the Members to give notice of the Questions at least 12 clear days in advance. After the issuance of the Notification of current Session, minimum stipulated period was not available. Apart from this, departments like Revenue, Home, Services, Land & Building, Delhi Police and DDA do not submit replies of the Questions, which undermines the dignity of the Questions Hour.

ANNOUNCEMENTS/DECISIONS BY THE CHAIR

1. On 29.11.2024, during the Short Duration Discussion, Members of Ruling Party raised objection to the statement made by Shri Vijender Gupta, Hon'ble Leader of Opposition. Members of Opposition stood up and started shouting. The Chair repeatedly requested Shri Vijender Gupta, Hon'ble Leader of Opposition and other Members of Opposition Party to resume their seats. However, the Members of Opposition continued to argue, refused to take their seats and continuously disturbed the proceedings of the House. The Chair named Shri Vijender Gupta, Hon'ble Leader of Opposition and directed the Marshals to escort him out of the House. Remaining Members of Opposition Party walked out of the House in protest. The Chair directed that the statement made by Shri Vijender Gupta, Hon'ble Leader of Opposition be expunged from the proceedings of the House.

- 2. On 04.12.2024, the Chair congratulated Shri Ajay Dutt, Hon'ble Member for obtaining Doctorate Degree.
- 3. On 04.12.2024, the Chair informed to Hon'ble Members to assemble at the Assembly Lawns, near Dr. Bhim Rao Ambedkar Statue for group photograph of Hon'ble Members of the 7th Delhi Legislative Assembly.
- 4. On 04.12.2024, the Chair apprised the Hon'ble Members of the achievement/work done during Seventh Delhi Legislative Assembly.
